

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A.NO./385/93**

**~~T.A.NO.~~**

DATE OF DECISION 2.3.2000

Radhakrishna Ghasiramji & Ors Petitioner

Mr. Y.V. Shah

Advocate for the Petitioner [s]

Versus

Union of India & Others

Respondent

Mr. N.S. Shevde

Advocate for the Respondent [s]

**CORAM**

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

The Hon'ble Mr. A.S. Sanghavi, Member (J)

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ? *✓*
- 2, To be referred to the Reporter or not ? *✓*
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ? *✓*

1. Radhakrishna Ghasiramji
2. Shobhalal Ghasiramji
3. Ramswaroop Bansilalji
4. Kishorekumar Krishnagopal
5. Abdulhanif Abdulkarim
6. Dalchand Tarachand
7. Suresh J. Joshi

C/o. Loco Foreman  
Western Railway  
Gandhidham (Kutch)

... Applicants

Advocate:- Mr. Y.V.Shah -

Versus

1. Union of India  
through the General Manager  
Western Railway  
Churchgate  
Bombay-20.
2. Divisional Mechanical Engineer (Loco),  
Western Railway  
Ajmer (Rajasthan)
3. Loco Foreman  
Western Railway  
Gandhidham

... Respondents

Advocate: Mr. N.S. Shevde-

ORAL ORDER

IN

Dated 2.3.2000

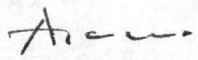
O.A./385/93

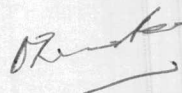
Per Hon'ble Mr. V. Ramakrishnan, Vice Chairman:

The applicants have challenged the order dated 2.7.93 which seeks to revert them from the level of Diesel Assistants/First Fireman to that of Second Fireman. The Tribunal by its interim order dated 15.7.93 had directed the

respondents to maintain status quo. We are informed that in view of these orders the applicants were continued as Diesel Assistants in the scale of 950-1500 which is the scale for First Fireman. Mr. Shevde now informs that all the seven applicants have since been regularised in the scale of Rs.950-1500 as First Fireman/Diesel Assistant and that the question of reversion does not arise. Mr. Y.V. Shah states that in the light of such a statement, the applicants have no grievance.

2. In the context of the statement of both the counsel, and in ~~the~~ light of the subsequent development of their regularisation the O.A. has become <sup>and</sup> infructuous, is disposed of without any orders as to cost.

  
(A.S. Sanghavi)  
Member (J)

  
(V. Ramakrishnan)  
Vice Chairman

pmr

FORM NO. 21

( See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

OA/TA/RA/CP/MA/PT 385 of 199 3

Mr. Rudhy/Kashin G. & Co. APPLICANT (s)

VERSUS

U.O.I. & Co. RESPONDENT (s)

I N D E X      S H E E T

SR.NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	<u>OA</u>	1 to <u>24</u> 21
2.	<u>Rejoinder</u>	<u>22</u> to <u>32</u> <u>25</u> 39 to <u>28</u> 41
3.	<u>Reply by R-2.</u>	<u>29</u> 42 to <u>30</u> 43
4.	<u>O.O. dt. 02-03-2000</u>	<u>3</u> pages
	<u>1c' part</u>	<u>1</u> to <u>32</u>

Certified that the file is complete in all respects.

Signature of S.O. (J)

Signature of Deal. Hand.